CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

## OA No 1256/98

New Delhi: this the 18 day of MAY 2001.

1. Shipra Sarkar,
2. B.Nagamalleswari,
3.Manjeet Kaur,
4. Savita,
5. Sangeeta Malik,

6. Sunil Kumar Rajoria,

All C/o I-72, Laxmibai Nagar Extn.,
Delhi

(By Advocate: Shri Deepak Dhing 2a)

## Versus

- 1. DG, ESIC, Kotla Road, Panchsheel Bldg , New Delhi
- R.D.ESIC,
  DDA Complex,
  Rajendra Bhawan,
  Rajendra Place,
  New Delhi
- Chairman, Standing Committee, (Labour Secretary), Govt of India, ESIC, IMOL, Shram shakti Bldg., New Delhi.
- Chairman ESIC, Labour Ministry, Govt of India, New Delhi

· · Respondents

(By Advocate: Shri G.R. Nayyar)

## ORDER

## S.R. Adiqe, VC(A):

Applicants seek regularisation as Data Entry
Operators with all consequential benefits

Pursuant to advertisement (Annexure-A2) inviting applicants for the post of LDC from candidates having experience of handling computers, applicants were appointed as LDCs on purely temporary and adhoc basis vide order dated 1.9.94 (Annexure-A1). The aforesaid order made it

IJ.

clear that applicants would have right to claim regularisation and their services might be terminated at any time without assigning any reason.

Applicants have not denied in their rejoinder, the specific averments of respondents in their reply that they subsequently applied for selection on regular basis pursuant to the recruitments made in 1997-98 but were not successful.

Respondents have stated that initially they
had a mind to create a seperate cadre of Data Entry

Operator and it is for this reason that candidates having
experience of handling computer such as applicants
had been appointed on adhoc basis, but later that
proposal was dropped, and now the work of data entry is
being handled by existing clerical staff.

As applicants had to make way for regularly selected LDCs, we find ourselves unable to intervene on their behalf. However, if and when respondents are considering engaging clerical staff on temporary and/or adhoc basis in any of their units, they should consider the claim of applicants in preference to juniors and outsiders.

The OA is disposed of in terms of para 5 above.

( DR.A. VEDAVALLI)

MEMBER (J)

(s.R.ADIGE) VICE CHAIRMAN(A)